

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/AT/2024

Subject : Petitions under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of "Transmission Scheme for North Eastern Region Expansion Scheme-XVI (NERES-XVI)

Petitioner : NERES XVI Power Transmission Limited ('NERESXVI')

Respondents : Assam Power Distribution Company Limited ('APDCL') and Ors.

Petition No. 229/TL/2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 seeking grant of Transmission License to NERES XVI Power Transmission Limited.

Petitioners : NERES XVI Power Transmission Limited ('NERESXVI')

Respondents : Assam Power Distribution Company Limited ('APDCL') and Ors.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties Present : Ms. Poonam Verma Sengupta, Advocate, NERESXVI
Shri Saunak Kumar Rajguru, Advocate, NERESXVI
Shri Pradyuman Amit Sharma, Advocate, NERESXVI
Shri Jitendra Singh, RECPDCL
Shri Sidharth Sharma, CTUIL
Shri Akshayvat Kislán, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that present Petitions had been filed seeking a grant of a transmission licence for establishing the "Transmission Scheme for North Eastern Region Expansion Scheme-XVI (NERES-XVI) ('the Project') and for the adoption of transmission charges with respect to the Project discovered pursuant to the

tariff based competitive bid process. He further submitted that the Petitioner has already complied with all the requirements as envisaged under the Act and the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

2. The representative of the CTUIL confirmed that the CTUIL has already submitted its recommendations for granting a transmission licence to the Petitioner company.

3. In response to the Commission's query, the representative of the RECPDCL submitted that the RECPDCL has already hosted the results of the competitive bidding process on its website.

4. Considering the submissions made by the learned counsel for the Petitioner and the representatives of CTUIL and RECPDCL, the Commission directed as under:

a) Admit and issue notice to Respondents.

b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)